

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision No.190 of 2020

1. Anita Mishra
 2. Kedar Narayan Mishra
 3. Manish Mishra
- **Petitioners**

Versus

1. The State of Jharkhand
 2. Smriti Pandey
- **Opp. Parties**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

- For the Petitioners : Mr. Pandey Neeraj Rai, Advocate
Mr. R. R. Sinha, Advocate
- For the State : Mr. Rajesh Kumar Mahtha, A.P.P

02/Dated: 22nd June, 2020

1. Learned counsel for the petitioners and learned A.P.P are present.
2. Learned counsel for the petitioners shall file the requisites of notice under registered cover with A/D as well as under ordinary process, to be served upon O.P. No.02, at the earliest.
3. In the meantime, office to call for the status report of Pakur Mahila P.S. Case No.09 of 2017, corresponding to G.R. No.208 of 2017, from the court of learned Chief Judicial Magistrate, Pakur. If the charge has not been framed, the further proceedings in the court below shall remain stayed, till the next date.
4. Office to list this case on **06.08.2020.**

(AMITAV K. GUPTA, J.)

Chandan/-